

**Report and Accounts (2013-14) of IIT, Mandi, Himachal Pradesh
and related papers.**

मानव संसाधन विकास मंत्रालय में राज्य मंत्री (डा. प्रो. राम शंकर कथेरिया) : महोदय, मैं निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ:-

- (a) Annual Accounts of the Indian Institute of Technology Mandi (IIT-Mandi), Himachal Pradesh, for the year 2013-14, and the Audit Report thereon, under sub-section (4) of Section 23 of the Indian Institutes of Technology Act, 1961.
- (b) Chronological Statement by Government showing the sequence of events of processing of the Annual Accounts of the above Institute.

[Placed in Library. See No. L.T. 1150/16/14]

DEMAND FOR MOVING A RESOLUTION

MR. DEPUTY CHAIRMAN: Now matters to be raised with permission, Zero Hour submissions. ...*(Interruptions)*... Zero Hour is your business. ...*(Interruptions)*... It is Members' business. ...*(Interruptions)*... I can allow the Deputy Leader to raise his matter. But I am requesting one thing, after that you should allow the Zero Hour to be taken up. ...*(Interruptions)*...

श्री आनन्द शर्मा (राजस्थान) : सर, मुझे अनुमति दी गई है, आपके आदेश के बाद भी अगर सरकार की ओर से इस तरह से व्यवधान डाला जाए ...*(व्यवधान)*...

श्री शरद यादव : महोदय, इनको बोलने दीजिए। ...*(व्यवधान)*...

SHRI SITARAM YECHURY (West Bengal): First you allow him, Sir. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: I am ready to allow him but I am only saying that after that let us take up the Zero Hour. ...*(Interruptions)*... That is what I am saying.

SHRI SITARAM YECHURY: We will pay utmost consideration to your proposal. ...*(Interruptions)*... That is the official answer to the Government ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: At least, that is the improvement. ...*(Interruptions)*... I thank you for that much improvement. ...*(Interruptions)*...

SHRI SITARAM YECHURY: That is the official response you get. ...*(Interruptions)*..

MR. DEPUTY CHAIRMAN: So, my request and suggestion before the hon. House is that I am allowing the Deputy Leader of the Congress Party to raise his point and after that the Members' Zero Hour should be taken up. There are thirteen notices which are admitted. ...*(Interruptions)*... Each one is very important. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: I allowed him. ...*(Interruptions)*... Mr. Naqvi, I allowed him. ...*(Interruptions)*... Please sit down. ...*(Interruptions)*...

SHRI MUKHTAR ABBAS NAQVI: You allowed him but on what issue. ...*(Interruptions)*... सर, एक ही विषय पर बार-बार बोलेंगे? ...*(व्यवधान)*...

THE MINISTER OF FINANCE; THE MINISTER OF CORPORATE AFFAIRS; THE MINISTER OF INFORMATION AND BROADCASTING AND THE LEADER OF THE HOUSE (SHRI ARUN JAITLEY): You have allowed him on the condition that then they allow ...*(Interruptions)*... You have allowed him on the condition ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: The Leader of the House is standing. ...*(Interruptions)*... Now, please, the Leader of the House wants to say something. ...*(Interruptions)*... You sit down. ...*(Interruptions)*... Leader of the House is speaking, you please all sit down. ...*(Interruptions)*... All of you kindly take your seats. You have to listen to the Leader of the House. All of you sit down.

SHRI ARUN JAITLEY: Sir, you have allowed him on the condition that thereafter they will allow you to conduct the Zero Hour. So, are they going to allow you thereafter to conduct the Zero Hour? ...*(Interruptions)*... If that is acceptable, then please allow him.

MR. DEPUTY CHAIRMAN: That is my request to them. They should allow the Zero Hour. Now, Shri Anand Sharma.

SHRI ARUN JAITLEY: Sir, are they then going to allow you to conduct the Zero Hour?

MR. DEPUTY CHAIRMAN: That is my request to them. They have to allow. ...*(Interruptions)*...

श्री आनन्द शर्मा : माननीय उपसभापति महोदय, मैं एक बात समूचे प्रतिपक्ष की तरफ से इस सदन में स्पष्ट करना चाहता हूँ। विपक्ष का विचार है कि पिछले सप्ताह जो बात उठी, जिस पर व्यवधान रहा, गतिरोध रहा, वह गतिरोध विपक्ष और सरकार के बीच बना हुआ है। सर, हम सही सोचते हैं। हमने विपक्ष की तरफ से प्रजातंत्र के हित में एक प्रस्तावना सरकार को दी। हमने मंत्री के इस्तीफे की अपनी मांग, जो पहले समूचे प्रतिपक्ष की थी, वह वापस ली, उसे रोक दिया और

हमने पीछे हटकर कहा। हमने पहले censure motion की बात की। जब सरकार नहीं मानी, तो सारे विपक्षी दलों ने बात करके केवल दो लाइन की एक प्रस्तावना, जिसमें किसी का नाम न हो, हमने दी। सर, सदन चलना चाहिए, क्योंकि बहुत बड़े विषय हैं, ज्वलंत समस्याएं हैं और विपक्ष चाहता है कि सदन चले। इसीलिए हमने सरकार को एक नहीं, दो नहीं, तीन प्रस्तावनाएं दीं। मैं विपक्ष की तरफ से यह सदन के सामने रखना चाहता हूं। हमने इस प्रस्ताव के लिए कहा है-

"That this House strongly disapproves any statement made by any member of Parliament, Member of Cabinet or Council of Ministers that is inflammatory, derogatory and violates the letter and spirit of the Constitution and the law of the land."

And, I move this Resolution. ...*(Interruptions)*... I move this Resolution. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: No, no. ...*(Interruptions)*...

SHRI ANAND SHARMA: We have majority here. ...*(Interruptions)*...

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD): Sir, I am on a point of order. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: I have not given the permission to move the Resolution. ...*(Interruptions)*...

SHRI ANAND SHARMA: We have the majority and I move the Resolution. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: I have not given the permission to move the Resolution. ...*(Interruptions)*... I have not given the permission. ...*(Interruptions)*...

SHRI ANAND SHARMA: I move the Resolution. ...*(Interruptions)*...

SHRI RAVI SHANKAR PRASAD: Sir, I have a point of order. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: I told you that I have not given the permission. ...*(Interruptions)*...

SHRI ANAND SHARMA: We have the majority. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Let this be noted. ...*(Interruptions)*... I have not allowed. ...*(Interruptions)*...

THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKHTAR ABBAS NAQVI): Under what rule, he is moving, Sir?

MR. DEPUTY CHAIRMAN: I have not allowed. ...*(Interruptions)*...

SHRI MUKHTAR ABBAS NAQVI: Sir, my point of order is this. ...*(Interruptions)*... Under what rule, he is moving the Resolution? ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Hon. Members, no Resolution can be moved without the permission of the Chair. ...*(Interruptions)*... And, I have not allowed the Resolution to be moved. ...*(Interruptions)*...

श्री मुख्तार अब्बास नकवी : सर, मेरा केवल इतना कहना है कि ये किस नियम के तहत यह रिजॉल्यूशन मूव कर रहे हैं? सर, क्या रिजॉल्यूशन को यहां पर पेश करने की अनुमति आपसे ली गई है? ...*(व्यवधान)*...

MR. DEPUTY CHAIRMAN: I told you that I have not allowed. How can he move? ...*(Interruptions)*... Now, I have to take up Zero Hour. Shrimati Rajani Patil. ...*(Interruptions)*... It is a very serious subject. ...*(Interruptions)*... I have called Shrimati Rajani Patil. ...*(Interruptions)*... I have not allowed the Resolution to be moved. ...*(Interruptions)*... How can he move? ...*(Interruptions)*... Now, please sit down. ...*(Interruptions)*...

श्री सत्यव्रत चतुर्वेदी : सर, इस पर वोटिंग कराई जाए। ...*(व्यवधान)*...

श्री पी.एल. पुनिया : रिजॉल्यूशन मूव हो चुका है। ...*(व्यवधान)*...

श्री अली अनवर अंसारी (बिहार) : सर, इस पर वोटिंग कराइए। ...*(व्यवधान)*... इस प्रस्ताव के पक्ष में कौन लोग हैं और कौन लोग इसके विपक्ष में हैं, इस पर वोटिंग कराई जाए। ...*(व्यवधान)*... सर, सदन सुप्रीम है, ...*(व्यवधान)*... इस पर वोटिंग कराई जाए। ...*(व्यवधान)*...

SHRI ARUN JAITLEY: Sir, you allowed Shri Anand Sharma to speak. We heard him. Therefore, in accordance with your initial suggestion, can the Zero Hour now go on? ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: I have already called Shrimati Rajani Patil. ...*(Interruptions)*...

SHRI ARUN JAITLEY: Therefore, the condition on which you allowed him to speak is a condition which is not acceptable to ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Yes, Shri Yechury. ...*(Interruptions)*...

SHRI SITARAM YECHURY: Sir, I have a point of order. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Yes, Shri Yechury. ...*(Interruptions)*...

SHRI SITARAM YECHURY: Sir, you are right in saying that no Resolution can be moved without the permission of the Chair. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Yes, yes. ...*(Interruptions)*...

SHRI SITARAM YECHURY: Sir, no Resolution can be moved ...*(Interruptions)*... Sir, the Ruling Party is disrupting. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please.

SHRI SITARAM YECHURY: Sir, you are right that no Resolution can be moved without ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: No, please. Ansariji, please. ...*(Interruptions)*...

श्री विजय गोयल (राजस्थान) : सर, आप इनको अलाउ कर रहे हैं, हमको भी तो अलाउ करें। ...*(व्यवधान)*...

SHRI SITARAM YECHURY: Sir, you are right. No Resolution can be moved without the permission of the Chair. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Yes.

SHRI SITARAM YECHURY: But the Chair cannot also do anything without the approval of the House. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Yes. ...*(Interruptions)*...

SHRI SITARAM YECHURY: So, we are saying, let the House approve or disapprove this Resolution. You put it to vote. ...*(Interruptions)*... Put this Resolution to vote. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: No, no. I cannot violate the Rules. ...*(Interruptions)*...

SHRI SITARAM YECHURY: Sir, there is no rule here. ...*(Interruptions)*... The Resolution has been moved. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: No. ...*(Interruptions)*...

SHRI SITARAM YECHURY: I have seconded it. I have seconded it, if you want that technicality. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: No, no. ...*(Interruptions)*...

SHRI SITARAM YECHURY: I have seconded the Resolution. ...*(Interruptions)*... Let that be put to vote. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: No, no. ...*(Interruptions)*... Shri Ravi Shankar Prasad. ...*(Interruptions)*...

SHRI SITARAM YECHURY: Sir, let that be put to vote. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: No. For moving the Resolution, prior permission of the Chair is needed. ...*(Interruptions)*...

संचार और सूचना प्रौद्योगिकी मंत्री (श्री रवि शंकर प्रसाद) : सर, आपने एक बात कही कि वे आपकी बात मानेंगे और आनन्द शर्मा जी के बोलने के बाद जीरो ऑवर टेकअप होगा। वे चेयर के निर्देश के बाद भी इसको डिफाइ कर रहे हैं। ...*(व्यवधान)*...

MR. DEPUTY CHAIRMAN: That was my request. ...*(Interruptions)*...

SHRI RAVI SHANKAR PRASAD: They have defied you. ...*(Interruptions)*... They have defied you. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: I will have to adjourn the House. ...*(Interruptions)*... I will have to adjourn the House. ...*(Interruptions)*... The Chairman can allow. ...*(Interruptions)*...

SHRI V. HANUMANTHA RAO: Sir, let there be voting. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: I will have to adjourn the House. ...*(Interruptions)*... You are not allowing the Zero Hour. ...*(Interruptions)*... Shrimati Rajani Patil, your Zero Hour subject is very important and you are coming here. ...*(Interruptions)*... No Resolution can be moved without the Chair's permission. There cannot be voting. The Chairman has not allowed it. ...*(Interruptions)*... The Chair has not allowed any Resolution. ...*(Interruptions)*... The House is adjourned up to 12.00 hours.

The House then adjourned at thirteen minutes past eleven of the clock.

The House re-assembled at twelve of the clock,

MR. DEPUTY CHAIRMAN *in the Chair.*

MR. DEPUTY CHAIRMAN: The House is adjourned for 15 minutes.

The House then adjourned at twelve of the clock.

The House re-assembled at fifteen minutes past twelve of the clock,

MR. DEPUTY CHAIRMAN *in the Chair.*

MR. DEPUTY CHAIRMAN: The House is adjourned for another 10 minutes.

The House then adjourned at fifteen minutes past twelve of the clock.

The House reassembled at twenty-five minutes past twelve of the clock,

MR. CHAIRMAN *in the Chair.*

WELCOME TO PARLIAMENTARY DELEGATION FROM ROMANIA

MR. CHAIRMAN: Hon. Members, I have an announcement to make. We have with us seated in the special box Members of a Parliamentary Delegation from Romania currently on a visit to our country under the distinguished leadership of His Excellency Mr. Veleriu Stefan Zgonea, President of the Chamber of Deputies, Parliament of Romania. On behalf of the Members of the House and my own behalf, I take pleasure in extending our hearty welcome to the leader and other members of the delegation and wish our distinguished guests an enjoyable and fruitful stay in our country. We hope that during the stay here, they would be able to see and learn more about our parliamentary system, our country and our people and that their visit to this country will further strengthen the friendly bonds that exist between India and Romania.

Through them, we convey our greetings and best wishes to the Parliament and the friendly people of Romania.

OBSERVATION BY THE CHAIR

Regarding acknowledging Prime Minister's Statement made on 4th December and appealing to all Political Parties to uphold Constitutional Values

MR. CHAIRMAN: Hon. Members, I wish to say:-

“This House, while acknowledging the statement of Prime Minister made in this House on the 4th of December, appeals to all Members of the Parliament, Ministers and leaders of all political parties to maintain civility at all costs in public discourse for the successful functioning of parliamentary democracy and to uphold our commitment to constitutional values.”
